

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 6/TT/2020**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for four assets under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in the Western Region.
- Date of Hearing** : 6.1.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Rewa Ultra Mega Solar Limited and 11 others
- Parties Present** : Shri G. Umapathy, Advocate, RUMSL  
Ms P. Balakrishnan, Advocate, RUMSL  
Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition is filed for the determination of transmission tariff from COD to 31.3.2019 for the following assets under the Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region:

**Asset 1:** 1 no. 220 kV Line Bay for 220 kV Rewa Pooling-Ramnagar Ckt-2 line and 1 no. 220 kV Line Bay for 220 kV Rewa pooling-Barsaita Desh ckt 2 line at Rewa Pooling Station,

**Asset 2:** 1 no. 220 kV Line Bay for 220 kV Rewa Pooling-Ramnagar Ckt-1 line at Rewa Pooling station,

**Asset 3:** 2 nos. 220 kV line Bays for 220 kV Rewa Pooling-Badwar Ckt-1 and Ckt - 2 Line at Rewa Pooling Station and

**Asset-4:** 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling Station;



b. The details of SCOD, COD claimed and time over-run in implementation of the assets is as follows:

<b>Asset</b>	<b>SCOD</b>	<b>COD claimed</b>	<b>Time over-run (in days)</b>
<b>Asset-1</b>	15.3.2017	25.7.2018 (Actual)	497
<b>Asset-2</b>		16.10.2018 (Actual)	580
<b>Asset-3</b>		22.11.2018 (Proposed)	617
<b>Asset-4</b>		8.2.2019 (Actual)	695

c. COD letter, WRLDC certification for completion of Trial Operation, CEA energization certificate and CMD certificate in respect of Asset-1, Asset-2 and Asset-4 have been filed along with the petition.

d. Approval of COD of Asset-3 may be allowed as 22.11.2018 and the tariff from 22.11.2018 to 31.3.2019 may be directed to be borne by RUMSL as the power flow started on 1.4.2019 in one circuit and 6.7.2019 in other circuit. The back-up RLDC certificate for power outflow for Asset-3 has also been filed.

e. The delay in implementation is due to matching COD of the transmission system with COD of different units of the Solar Park as per the regulatory approval accorded by the Commission and prayed for condonation of time over-run in case of the assets.

f. IDC and IEDC flow based on the actual COD of the assets has been filed. As the claimed IDC and IEDC amount is within the IDC considered in Investment Approval, the same may be allowed.

3. In response to Commission's query regarding Petitioner's policy on matching COD of its transmission assets with the commissioning of the generation projects and the reasons for matching COD of the instant transmission system with the commissioning of generation projects in this particular case, the Petitioner submitted that this Solar Park was one of the first solar parks of the country. Therefore, COD of the transmission system was matched with generation unit schedule.

4. The representative of MPPMCL, Respondent No 2, submitted that the reply filed in the matter may be considered.

5. The learned counsel of RUMSL made the following submissions

a. The Commission has already disallowed the request of condonation of time over-run for similar reasons in Petition No. 7/TT/2018 and Petition No.1/RP/2019 dated 31.5.2019 in absence of documentary evidence.

b. IDC and IEDC may be allowed after prudence check. IDC and IEDC may be socialized with other users of transmission system during the period from COD of the transmission system till the commissioning of the Solar Projects by SPD, till



the maximum period of 2 years or 4 years. During this period, the available capacity may be used for short-term and medium-term transfer of power. For the period going beyond the maximum limit, the defaulter parties should pay the charges as per provisions of CERC (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 (2010 Sharing Regulations).

- c. No detailed justification with regard to the Additional Capital Expenditure (ACE), except Form 7, has been provided with by the Petitioner.
- d. The LTA operationalization date for the assets under the instant petition was communicated by PGCIL to RUMSL on 13.4.2019 vide letter dated 11.4.2019. Therefore, the transmission charges on RUMSL may be applicable only from the date of LTA operationalization in accordance with Regulation 8(5) of the 2010 Sharing Regulations.
- e. COD of any Solar Park would be in phases whereas COD of the transmission system would be in one go. Therefore, charging IDC and IEDC or transmission charges would be additional cost on RUMSL which was not envisaged during project planning and it would affect RUMSL in complying with its obligations.
- f. The O&M Expenses claimed are very high in comparison to State Transmission Utilities. Therefore, the prayer of Petitioner seeking revision of the O&M rates on revision of wage may be disallowed.

6. In response to Commission's query regarding RUMSL's comments on the Petitioner's decision to delay COD of the transmission system for matching with the commissioning of the generation units, the learned counsel for RUMSL requested for a week's time to submit reply on this aspect.

7. The Commission permitted RUMSL to file its reply by 20.1.2022 and the Petitioner to file rejoinder, if any, by 27.1.2022. The Commission further directed the parties to adhere to the timeline and observed that no extension of time shall be granted.

8. Subject to above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-

(V. Sreenivas)  
Joint Chief (Law)

